

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH

Original Application No: 1050 OF 1998.

Date of Decision: 06.05.1999.

Karan Soma Solanki & 2 Others.

Applicants

Shri B. Ranganathan,

Advocate for  
Applicant.

Versus

Union Of India & Others,

Respondent(s)

Shri R. R. Shetty for  
Shri R. K. Shetty,


Advocate for  
Respondent(s)

CORAM:

Hon'ble Shri. Justice R. G. Vaidyanatha, Vice-Chairman.

XXXXXXXXXXXX.

- (1) To be referred to the Reporter or not? *NO*
- (2) Whether it needs to be circulated to other Benches of the Tribunal? *NO*

  
(R. G. VAIDYANATHA)  
VICE-CHAIRMAN.

CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH

ORIGINAL APPLICATION NO.: 1050 OF 1998.

Dated this Thursday, the 6th day of May, 1999.

CORAM : HON'BLE SHRI JUSTICE R. G. VAIDYANATHA,  
VICE-CHAIRMAN.

1. Karan Soma Solanki,  
Then working as Casual Labourer,  
O/o. the Sectional Officer,  
Electricity Deptt., Diu.
2. Dita Bhika Vara,  
Then working as Casual Labourer,  
Electricity Department,  
Sub-Division IV, Diu.
3. Soma Bhika Vara,  
Then working as Casual Labourer,  
Electricity Department,  
Sub-Division IV, Diu.

... Applicants

(By Advocate Shri B. Ranganathan)

VERSUS

1. Union Of India through  
The Secretary,  
Department of Personnel and  
Administrative Reforms,  
South Block, New Delhi - 110 011.
2. The Administrator,  
Union Territory of Daman, Diu and  
Dadra and Nagar Haveli,  
Secretariat, Daman.
3. The Chief Secretary,  
Administration of Union Territory  
of Daman & Diu, Secretariat,  
Moti Daman, Daman.
4. The Collector,  
Diu,  
O/o. the Collector of Diu,  
Diu.

... Respondents.

(By Advocate Shri R. R. Shetty for  
Shri R. K. Shetty).

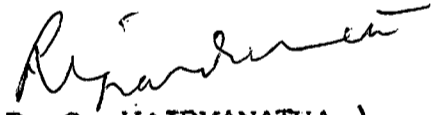
 ...2

OPEN COURT ORDER

PER.: SHRI R. G. VAIDYANATHA, VICE-CHAIRMAN

After hearing both sides it is seen that respondents have made payment to the applicants for the period upto 28.02.1999. The applicants' counsel says that he is not sure whether actual P.P.O.s are issued to the applicants are not. The respondents' Counsel says that he is not in a position to positively say whether the P.P.Os. have been issued or not but it can be assumed that the P.P.Os. have been issued since arrears have been paid.

2. In view of the submission, the O.A. is disposed of as the claim of the applicants has been satisfied. However, if actual P.P.Os. have not been issued to the applicants till now, the respondents shall issue the same within a period of three months from the date of receipt of copy of this order. No costs.

  
( R. G. VAIDYANATHA )  
VICE-CHAIRMAN.

os\*